OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, this information is with regard to the point of order that is pending for my consideration relating to the opportunity of Special Mention availed of by Shri H.D. Devegowda with respect to calamity in the State of Karnataka and other parts of the country. In this regard, hon. Members, I have received a communication signed by three hon. Members -- Shri Jairam Ramesh, Shri Randeep Singh Surjewala and Shri G.C. Chandrashekhar -- on 24th July 2024. In their communications, the three hon. Members have made highly objectionable reference to the hon. Member, Shri H.D. Devegowda. Keeping in view...(Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): Sir, that is not true.

MR. CHAIRMAN: Don't interrupt. I am reading. What is this practice? ...(Interruptions)... I will have to take steps. ...(Interruptions).... You don't allow me to just read.

SHRI JAIRAM RAMESH: Sir, please read the letters. ... (Interruptions)...

MR. CHAIRMAN: I would. You have gone to the extent of calling Shri H.D. Devegowda speaking untruth...(Interruptions)... I don't want to ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, he did speak untruth...(Interruptions)....

MR. CHAIRMAN: He is still asserting it. ...(Interruptions)... Hold on. ...(Interruptions)... He is asserting it here and still saying that it is not objectionable. Why don't you have some patience? You are not a new Member. I am reading the information.

SHRI JAIRAM RAMESH: Sir, read the letter.

MR. CHAIRMAN: I would when I decide. Have some patience. Hon. Members, keeping in view the content and seriousness of their communication, I afforded them opportunities to indicate to the Chair what the underlying premise is. Hon. Members, in spite of having been afforded opportunity, they have not been able to indicate to the Chair the premise of making such statement in communication to me in writing. I, therefore, deem it appropriate to afford them an opportunity to respond latest by

tomorrow, by the end of the proceedings and, then, I will take a call on the point of order raised.

Information No.2. The hon. Member, Shri Jairam Ramesh, on 27th July 2024 sent a communication indicating, which I quote, "I write on behalf of all Congress and other INDIA Party MPs." The field, hon. Members, is covered by statutory provisions regarding recognition of political parties and groups and therein there is no space for nature of assertions he has made. I do not wish to go into the validity or factual aspect of his being representative of all Congress MPs and MPs of INDIA parties. This is an issue concerning those he seeks to represent. Since the communication in this representative capacity is not entertainable under any rules, no further action at my level is warranted.

Hon. Members, hon. Deputy Chairman, Shri Harivansh *ji*, is known and well regarded for his earnest, meticulous adherence to rules and decorum. This observation is in context of hon. Deputy Chairman calling Shrimati Jaya Amitabh Bachchan for addressing the House on 29th July, 2024. Objection was taken by the hon. Member asserting that she be addressed just as 'Jaya Bachchan'. Hon. Member's certificate of election as also consequential notification in Gazette reflects her name as 'Shrimati Jaya Amitabh Bachchan'. Hon. Members, it is imperative that from the Chair only such name as reflected in the Gazette notification can and need be called. There is a procedure that enables a Member to effect change in name and style of the Member. Hon. Members, I had myself, while being a Member of Ninth Lok Sabha, resorted to change in name and style of my name, and the Member desiring so may do it as per mechanism. I advert to this issue because there has been traction in public domain. The prescribed mechanism as regards change in name and style is uploaded on Members' Portal today at my direction.

Hon. Members, the point of order validly raised by Shri Piyush Goyal, Minister of Commerce and Industry, on 26th July, 2024, with regard to the content of a tweet, emanating from Shri Sanjay Singh, Member, wrongly depicting the proceedings of the House, this aspect has already come to be determined by the Chair by way of a ruling when there was erroneous dissemination of the proceedings of the House by a Member. Impermissible dissemination or representation of the proceedings of the House is not only improper but graduate to an issue of breach of privilege of the House. The assurance imparted by the hon. Member, Shri Sanjay Singh, who called on me, in my Chamber, of adherence to the procedure persuaded me to give quietus to this issue.